

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 227
TO BE ANSWERED ON 18.07.2016

FOREST RIGHT ACT

227. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the current status of implementation of Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006;
- (b) whether the Government has received complaints regarding the ownership documents while implementing the said Act;
- (c) if so, the details thereof;
- (d) the action taken by the Government thereon, complaint-wise and State/UTwise; and
- (e) the further steps taken/being taken by the Government for better and effective implementation of the said Act?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANT SINGH BHABHOR)

- (a) As per the information received from various State Governments /UT Administrations upto 31st May, 2016, 44,27,613 claims (43,11,233 individual and 1,16,380 community claims) have been filed and 17,46,338 titles (17,02,846 individual and 43,492 community claims) have been distributed comprising 43.92 lakh hectares of forest land. A total of 38,63,025 (87.25%) claims have been disposed of under Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006.
- (b), (c) (d) Complaints are received from time to time regarding implementation of the Forest Rights Act, 2006. The onus of implementation of the Act lies with State/UT Governments which is an ongoing process. Hence, these complaints are referred to the respective State Government/UT Administrations for taking necessary action at their level. This Ministry constantly follows up with the concerned States/UTs and provides support by holding consultations in different parts of the county and clarify doubts whenever required. A list of complaints received and action taken by the Ministry is **Annexed**.
- (e) Section 4(5) of the Forest Rights Act, 2006 provides specific safeguards against the eviction or removal of a member of forest dwelling Scheduled Tribe or other traditional forest dwellers from forest land under his occupation till the recognition and verification procedure is complete. The Right to fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 also provides special safeguards for Scheduled Tribes with regard to their land rights and livelihood.

Annexe

Annexure referred to in parts (b), (c) and (d) in reply to Lok Sabha Unstarred Question NO. 227 for answer on 18.07.2016 tabled by Shri Ashok Mahadeorao Nete regarding Forest Right Act.

S.No.	Name of the Complainant	Name of concerned State	Nature of Complaint	Action Taken
1	Shri Basudeb Acharia, M.P., Leader CPI	Chhattisgarh	Providing patta to the tribal population under FRA, 2006.	Forwarded to State Govt. of Chhattisgarh for taking appropriate action
2	MS. Priya Pillai, Policy Advisor, Greenpeace India	Madhya Pradesh	Non-implementation of FRA in area proposed for diversion for coal mine.	Forwarded to State Govt. of MP for taking appropriate action.
3	Dr. AnandMurai, Ex. Gen. Sec. JPCC & Patron Jharkhand Adivasi Mahasabha	Jharkhand	Charter of demands of tribal of Jharkhand State.	State Government of Jharkhand is requested to take action.
4	Shri K.A. Gunasekaran, Tribal People Council, Tamil Nadu	Tamil Nadu	Non-implementation of FRA.	State Government of Tamil Nadu is requested to take action.
5	Shri R.D. Negi, Kinnaur Van Adhikaar Dharak Kissan Sangh	Himachal Pradesh	Encroachment of the forest land.	State Government of HP requested to take action.
6	Shri Digvijay Singh, Gen. Secretary, AICC	Madhya Pradesh Chhattisgarh	Demarcation of forest land and revenue land in the state.	State Government of MP and Chhattisgarh were requested to take necessary action.
7	Shri Ramesh Nandwana, Coordinator, Jangal Zameen Jan Andolan, Udaipur	Rajasthan	Related to irregularities in the implementation of FRA.	State Govt. of Rajasthan is requested to take action
8	Shri Kishore Kumar Parichha, Vice President, Odhia Kendupatra Karamchari Sangh, Odisha	Odisha	Non-implementation of FRA.	State Govt. of Odisha requested to take action.
9	Shri Anil Garg, Madhya Pradesh	Madhya Pradesh	Non-implementation of FRA.	MoEF and State Govt. of M.P. were requested to take action.

10	Ms. Archana Sivaramakrishnaan, Keystone Foundation	Karnataka	Reg. destroying the honey processing equipment by Range Forest Officer.	State Govt. of Karnataka requested to take action.
11	Shri Sudhir Mungtiwar, President, BJP Maharashtra State	Maharashtra	Decision to seek the evidence in respect of the possession of forest land by ST in Maharashtra State	State Govt. of Maharashtra is requested to take action.
12	Nikunj Garg, new Darpan Social Welfare Society, Bhopal	Madhya Pradesh	Wrongly stating of De-notified Forest Land which falls under the scope of FRA, 2006.	State Govt. of Madhya Pradesh requested for appropriate action.
13	Sangmitra Dubey, Vasundhara, Bhubaneswar	Odisha	Plantation being carried out on forest land recognized under FRA	State Govt. of Odisha requested for appropriate action.
14.	Sh. Karam Ram, Vill. Sirsi, Post and Distt. Hazaribagh, Jharkhand	Jharkhand	For providing Patta of of 2.05 acres	State Govt. of Jharkhand is requested for appropriate action.
15	Sh. Muktilal Ekka and others of vill. Kantapali, Distt. Sundargarh, Odisha	Odihas	Regarding rejection of claims under FRA	State Govt. of Odisha requested for appropriate action.
16	Villagers of Village Gond Binapal, Distt. Kanker, Chhattisgarh	Chhattisgarh	Non taking decision on the community rights claims	State Govt. of Chhattisgarh requested for appropriate action.
17	Villagers of Village Aturbeda, Distt. Kanker, Chhattisgarh	Chhattisgarh	Non taking decision on the community rights claims	State Govt. of Chhattisgarh requested for appropriate action.
18	Villagers of village Peepala, Distt. Pali, Rajasthan	Rajasthan	Non taking decision on claims submitted under FRA	State Govt. of Rajasthan requested for appropriate action.
19	71 representations of different villagers of Ratlam Distt. of Madhya Pradesh	Madhya Pradesh	Regarding disposing off of long pending claims and objections under FRA	State Govt. of Madhya Pradesh requested for appropriate action.
20	Villagers of Village Ishramtnada, Teh. and Distt. Khandava, M.P.	Madhya Pradesh	Rejection of claims under FRA by Block and Distt. Committee	State Govt. of Madhya Pradesh requested for appropriate action.
21	Kamal Kumar, President Forest Right Committee, Karnarthu, Village Fatahar, Distt.	Himachal Pd.	Non transfer of land for village development	State Govt. of Himachal Pradesh requested for appropriate action.

	Kangra, H.P.			
22	Sh. Muktilal Ekka, Village Badgaon, Odisha	Odisha	Allotment of land under FRA	State Govt. of Odisha requested for appropriate action.
23	Villagers of village Khorari Teh. Majhgaon, Distt. Satna, M.P.	Madhya Pd.	Non-disposing of FRA claims	State Govt. of Madhya Pradesh requested for appropriate action.
24	President, Van Adhikar Samiti, Vill. Rajgarh, Distt. Sivani	Madhya Pd.	For disposing of individual FRA claims	State Govt. of Madhya Pradesh requested for appropriate action.
25	Sh. Pushpanjali Satpathy, vill. Patrapalli, Distt. Jharsuguda, Odisha	Odisha	Non receipt of community right under FRA	State Govt. of Odisha requested for appropriate action.
26	Sh. Umeshwar Singh, Coordinator, Hasdeo Arnaya Bachao Simiti, Distt. Korba, Chhattisgarh	Chhattisgarh	Regarding rejection of community claims of village Ghjatbari, Distt. Sarguja	State Govt. of Chhattisgarh requested for appropriate action.
27	Sh. Ghathya, Vill. Sarai, Distt. Khandva, M.P.	Madhya Pradesh	Rejection of individual claims	State Govt. of Madhya Pradesh requested for appropriate action.
28	Sh. Jedu Singh Netam, Gondwana Mahasabha, Distt. Balaghat, M.P.	Madhya Pradesh	Reg. approving the Divine Land as a community right.	State Govt. of Madhya Pradesh requested for appropriate action.
29	65 applications from different villagers of Ratlam Distt. of M.P.	Madhya Pradesh	Regarding disposing off of long pending claims and objections under FRA	State Govt. of Madhya Pradesh requested for appropriate action.